



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शिमला, शनिवार, 6 जनवरी, 2009/16 पौष, 1930

हिमाचल प्रदेश सरकार

### AGREEMENT UNDER SECTION 41 OF THE LAND ACQUISITION ACT, 1894

*2nd January, 2009*

**No. Ind-A(F)10-1/2008.**—THIS AGREEMENT made this 2nd day of January, Two Thousand Nine between M/S Lafarge India Pvt Limited, a Company registered under the Company's Act, 1956 and having its registered office at Bakhtawar, 14th Floor, 229, Nariman Point Mumbai- 400021, Maharashtra State, through Shri Anurag Kak S/o Shri Vijay Kumar Kak appointed by the Company as its Attorney (hereinafter called "the Company" which expression shall include its heirs, successors and assigns) of the one part and the Government of Himachal Pradesh through the Under Secretary (Industries) to the Government of Himachal Pradesh (hereinafter called the "Government", which expression shall include his successors in office and assigns) of the other part.

Whereas, upon the application of the Company for acquisition of land for the establishment of cement plant at village D.P.F. Ghangher, Tehsil Karsog, District Mandi, Himachal Pradesh, the Government of Himachal Pradesh have agreed to acquire on behalf of the Company under provisions of the Land Acquisition Act, 1894 (1 of 1894), the pieces or parcels of land described and delineated in the Schedule hereto annexed and situated in villages D.P.F. Ghangher, Tehsil Karsog, District Mandi, Himachal Pradesh, measuring 24-04-10 Bighas, having been shown to the satisfaction of the said Government that the proposed acquisition is needed for the establishment of cement plant purpose.

And whereas the said Government have called upon the Company under the provisions of section 41 of the said Act to enter into the agreement with the "Government" hereafter contained.

Now, these presents witness and it is hereby agreed and declared as follows:

1. On demand, the Company shall and will pay to the Government of Himachal Pradesh all and every compensation in respect of the said land tendered, paid or awarded to be tendered, paid or awarded by the Collector under the Land Acquisition Act 1894, or by Court or Courts to which an appeal from the award of the said Court may be preferred and all costs, charges and expenses of the proceedings in the aforesaid Courts or otherwise incidental to the proposed acquisition or payable in respect thereof under the provisions of the Act *ibid*.
2. On demand, made by the said Collector the obligation of the Company under the last preceding clause not being thereby limited the Company shall and will deposit with the said Collector such sum or sums of money as in his discretion Collector may in anticipation estimate to be necessary for the purpose mentioned in the last preceding clause.
3. On payment by the Company of all demands under the foregoing first clause, or, in the discretion of the said Government of Himachal Pradesh (on deposit by the Company of all estimated amount as provided in the second clause) but not before possession shall have been taken under the provisions of the Land Acquisition Act 1894, the said land to the Company and shall execute and do all such acts and deeds as may be necessary and proper for effectually vesting the same in the Company.
4. In case, the Company has offered the land and construction etc. in it as security with the previous sanction of the Government for raising loans from Financial Institutions/Banks etc. within India and outside, the Government shall not have recourse to its rights or resumption of the lands under this clause, during the period such loan is outstanding.
5. The said land shall be held by the Company for the purpose for which it is acquired or purpose legitimately connected as is hereinbefore mentioned and without the sanction in writing of the said Government of Himachal Pradesh first had and obtained for no other purpose whatsoever.
6. Should the said land held by the Company is not used for the purpose for which it is acquired legitimately connected as is hereinbefore mentioned within a period of three years from the date on which possession of the said land shall have been given to the Company within such further period as in its discretion may be prescribed or allowed by the State Government of Himachal Pradesh or should the land at any time thereafter not used for a period of 36 consecutive months or the same is not required for the purpose or purposes provided for in the foregoing 4th clause and in any such case the said Government may summarily re-enter upon and take possession of the said land together with all buildings thereon whether such buildings were erected before or after transfer of the land to the Company and thereupon the interest of the Company in the said land and buildings shall cease and determine.
7. The approval is subject to the condition that R & R Plan and other environmental issues shall be implemented in letter and spirit by the company.

IN WITNESS whereof the seal of the Company has been affixed and the Government of the State of Himachal Pradesh hereinto set his hand and seal, the day, month and year hereinabove mentioned.

**WITNESSES:**

Sd/-

1. DINESH KUMAR THAKUR  
Sr. Manager  
M/S Lafarge India Pvt Limited.

For and on behalf of  
M/s Lafarge India Pvt. Limited

Sd/-

(ANURAG KAK)  
Sr. Vice President- HP Project

Sd/-

2. ANURAG GARGYA  
Sr. Manager  
M/s Lafarge India Pvt. Limited

Sd/-

1. Ram Singh  
Section Officer, Industries A Section  
H.P Secretariat

For and on behalf of  
Government of Himachal Pradesh.

Sd/-

2. Bal Krishan  
Sr. Assistant, Industries A Section  
H.P. Secretariat.

Sd/-  
(Dil Sukh)

Through: Under Secretary (Industries) to the  
Government of Himachal Pradesh

**SCHEDULE**

District	Tehsil	Village	Khasra No.	Area Bigha
Mandi	Karsog	DPF Ghanghar	1	00-16-16
			2	00-11-04
			3	01-14-04
			4	00-18-04
			5	00-12-11
			6	00-11-04
			7	00-15-02
			8	00-10-13
			9	00-07-15
			10	00-11-05
			11	00-17-13
			12	00-09-02
			13	00-04-19
			14	00-15-07
			15	00-07-17
			16	00-08-08
			17	01-05-07

18	00-08-02
19	00-00-12
20	00-05-16
21	00-05-12
22	00-12-02
23	00-07-16
24	00-06-12
25	00-10-08
26	00-02-12
27	00-10-05
28	00-05-14
29	00-14-14
30	00-05-07
31	00-17-03
32	00-09-05
33	00-07-12
34	01-01-09
35	00-07-12
36	00-05-00
37	00-04-17
38	00-16-09
39	00-08-15
40	00-09-03
41	00-15-12
42	00-14-00
43	00-14-10
<b>Kitas/Area: (43)</b>	<b>24-04-10</b>

**WITNESSES :**

Sd/-  
(ANURAG KAK)  
Sr. Vice President- HP Project

Sd/-  
2. ANURAG GARGYA  
Sr. Manager  
M/s Lafarge India Pvt. Limited

Sd/-  
1. Ram Singh  
Section Officer, Industries A Section  
H.P Secretariat

For and on behalf of  
Government of Himachal Pradesh.

Sd/-  
2. Bal Krishan  
Sr. Assistant, Industries A Section  
H.P. Secretariat.

Sd/-  
(Dil Sukh)  
Through: Under Secretary (Industries) to the  
Government of Himachal Pradesh

**OFFICE OF THE MUNICIPAL COUNCIL UNA****NOTIFICATION***Una, 21st October, 2008*

**No. 514-515.**—The following Bye laws made by the Municipal Council Una for regulating the Posting of Bills Hoardings, Advertisements Sign boards, in exercise of the power conferred by section 2002 (O) read with section 217 of the Himachal Pradesh Municipal Act, 1994(13 of 1994)having been confirmed by State Govt., as required under section 217 of the aforesaid Act are here by published for general information, namely:-

**BYE LAWS TO REGULATE POSTINGS OF BILLS, HOARDINGS  
ADVERTISEMENTS OF MUNICIPAL COUNCIL UNA**

**1. Short title commencement and application.**—These Bye-Laws may be called the Municipal Council Una (Regulation of Posting of Bills and fixing of advertisement hoardings, sign boards etc)Bye-Laws, 2008.

(1) They shall come into force on the date of their publication in the Rajpatra, Himachal Pradesh.

(2) They shall apply to Una Municipal Council area.

**2. Definitions.**—In these bye laws unless the context otherwise requires:-

(a) “Act” means the Himachal Pradesh Municipal Act 1994

(b) “Bills” means any poster, notice and advertisement printed on Paper of Board or painted on Hoardings, Sign boards or walls etc.and hung on poles etc;

(c) “Nagar Panchayat” means the Nagar Panchayat Santokhgarh; and

(d) “Schedule” means the schedule indicating the rate in respect of Sign Boards.

**3. Prohibition of sticking, fixing hanging or painting bills. Posters, advertisement, notice etc.**—No person shall without the written permission of the Executive Officer Municipal Council Una stick, fix or hung or cause to be fixed stick, or hung or paint bills, posters, advertisement, notice over any place or property whether private or public in public street or road in contravention of the following conditions:-

- i. Hoarding shall not be allowed in the required width the national/state high ways and other scheduled roads as they cause traffic hazard and are against the Instructions of the Govt. of India and Hon’ble Himachal Pradesh High Court.
- ii. No hoardings, advertisements shall be put on the valley side above the road level (Including on the roofs of buildings) to preserve the acsthetics, scenic beauty and the views of hills.
- iii. No hoardings, advertisements shall be put at the place where it affects, endangers the growth of flora;

- iv. No hoardings shall be located in thickly wooded area and no wire of any kind shall be placed on trees;
- v. No hoardings advertisements shall exceed dimension size of 16 Sq.meters;
- vi. No hoardings advertisement shall be against the guidelines of the PWD;
- vii. No hoarding advertisement shall be located near a water source.
- viii. No hoarding advertisement shall be in the form of writing engraving nailing and carving on any natural animate or inanimate object;
- ix. No hoarding advertisement shall be located to the road. No hoardings advertisement should be located on a sharp "U" turn and blind turns; and
- x. The beauty of nature formation such as hills, rivers, trees and rocks shall not be destroyed by indiscriminate installation of commercial advertisements.

**4. Exemption.**—Subject to the conditions mentioned in Bye laws 3 private boards may be erected on respective premises by Govt. Offices, Association or mercantile firms, for posting their own notices, advertisements etc.

Prohibition of displaying indecent picture or language. Advertisement containing indecent picture or language shall not be allowed Executive officer Municipal Council shall be authority to decide as to the decency or otherwise of the advertisements and the appeal against the decision shall be made to the President Municipal Council Una whose decision shall be final.

**5. Fee for permission.**—(i) fee@ Rs. 300/- per sqm. Shall be payable for every permission granted under bye-laws No.3 above per annum.

(ii) Cloth Banners @ Rs.100/- per month per banner.

**6.** When a person desires to remove the advertisement, he will put the space as it was before.

**7. Penalties.**—Whoever contravenes an of these bye-laws shall be punishable with fine which may extend to Five thousand Rupees and when the contravention is a continuing One, after the first day during which such contravention is a continuing one. With further fine which may extend to Rs. 200/- for every day, after the first day during which such contravention continues.

Executive Officer,  
Municipal Council, Una.

## HIGHER EDUCATION DEPARTMENT

### NOTIFICATION

*Shimla-2, the 1st January, 2009*

**No. EDN-A-Ga(18)-7/2006-L.**—In compliance of the Order passed by the Hon'ble High Court of H.P. in CWP No. 760 of 2008, Governor of H.P. is pleased to constitute a Committee of the following for framing policy with regard to devise a mechanism for filling up of seats in the private B.Ed. colleges so that maximum seats could be filled, in future from the next academic session:—

1. Director of Higher Education	Chairman
2. Registrar, H.P. University	Member
3. President/General Secretary, H.P. B.Ed. College Association	Member
4. Chairman, Department of Education, H.P. University, Shimla-5.	Member
5. Addl. Director of Colleges, Directorate of Higher Education, Shimla-1.	Member Secretary

The above committee shall submit its report within a period of two months from the date of issue of this notification.

By Order,  
Sd/-  
Principal Secretary.

### आबकारी एवं कराधान विभाग

अधिसूचना

शिमला-2, 1 जनवरी, 2009

**संख्या ई.एक्स.एन-एफ(10)-3/2008.**—हिमाचल प्रदेश की राज्यपाल, सरकार की अधिसूचना संख्या: 1-17/64-ई0एण्डटी0 तारीख 28-10-1965 (जिसे इसमें इसके पश्चात "उक्त अधिसूचना कहा गया है) द्वारा अधिसूचित हिमाचल प्रदेश राज्य में यथा लागू हिमाचल प्रदेश ऐक्साईज फिस्कल आर्डरज, 1965 के साथ पठित पंजाब ऐक्साईज ऐक्ट, 1914 (1914 का अधिनियम संख्याक 1) की धारा 31 और 32 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुये, और इस बाबत जारी समस्त अधिसूचनाओं के अधिक्रमण में, बीयर पर आयात फीस की निम्नलिखित दरें तुरन्त प्रभाव से पुनरीक्षित करती हैं, अर्थात्:—

#### संशोधन

उक्त आर्डरज की मद् संख्या 6 (e) के सामने स्तम्भ 3 में अंक और चिन्ह "1.00" के स्थान पर अंक और चिन्ह "2.00" रखे जायेंगे।

आदेश द्वारा,  
हस्ताक्षरित /—  
प्रधान सचिव।

[Authoritative English text of this department notification No .EXN-F(10)-3/2008 dated 1.1.2009 as required under clause (3) of article 348 of the Constitution of India].

### EXCISE & TAXATION DEPARTMENT

#### NOTIFICATION

Simla-2, the 1st January, 2009

**No. EXN-F(10)-3/2008.**—In exercise of the powers conferred by section 31 and 32 of the Punjab Excise Act, 1914 (Act No. 1 of 1914) as inforce in Himachal Pradesh and read with the Himachal Pradesh Excise Fiscal Orders, 1965 notified vide this Government notification

No.1-17/64-E&T dated 28.10.1965 (hereinafter called the "said notification") and in supersession of all previous notifications issued in this regard, the Governor, Himachal Pradesh is pleased to revise the following rates of import fee on Beer with immediate effect, namely:—

### Amendments

In Col.3 against item No. 6 (e) of "said orders" for the figure and sign "1.00" the figure and sign "2.00" shall be substituted.

By order,  
Sd/-  
Pr. Secretary.

### आबकारी एवं कराधान विभाग

अधिसूचना

शिमला-2, 1 जनवरी, 2009

**संख्या ई.एक्स.एन-एफ(10)-3/2008.**—हिमाचल प्रदेश की राज्यपाल, पंजाब पुनर्गठन अधिनियम, 1966 (1966 का अधिनियम संख्याक 31) की धारा 5 के अधीन हिमाचल प्रदेश को अन्तर्गत राज्य क्षेत्रों में यथा लागू पंजाब एक्सार्जिज ऐक्ट, 1914 (1914 का अधिनियम संख्याक 1) की धारा 31 और 32 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुये, समय-समय पर यथा सेशोधित पंजाब एक्सार्जिज फिस्कल आर्डरज, 1932 (जिसे इसमें इसके पश्चात् "उक्त आर्डरज" कहा गया है) में तुरन्त प्रभाव से निम्नलिखित और संशोधन करने के आदेश देती हैं, अर्थात्:—

### संशोधन

'उक्त आर्डरज के आर्डर 1 की मद्दखं या 6 (e) के सामने स्तम्भ 3 में अंक और चिन्ह "1.00" के स्थान पर अंक और चिन्ह "2.00" रखे जायेंगे।

आदेश द्वारा,  
हस्ताक्षरित /—  
प्रधान सचिव।

*[Authoritative English text of this department notification No .EXN-F(10)-3/2008 dated 1.1.2009 as required under clause (3) of article 348 of the Constitution of India].*

## EXCISE & TAXATION DEPARTMENT

### NOTIFICATION

*Simla-2, the 1st January, 2009*

**No.EXN-F(10)-3/2008.**—In exercise of the powers conferred by section 31 and 32 of the Punjab Excise Act, 1914 (Act No. 1 of 1914) as inforce in the Territories transferred to Himachal Pradesh under section 5 of the Punjab Re-organization Act, 1966 ( Act No. 31 of 1966) the



Governor, Himachal Pradesh is pleased to order the following further amendments in the Punjab Excise Fiscal Orders, 1932, as amended from time to time (hereinafter called the "said orders") with immediate effect, namely:-

### Amendments

In Col.3 against item No. 6 (e) of Order 1 "said orders" for the figure and sign "1.00" the figure and sign "2.00" shall be substituted.

By order,  
Sd/-  
Pr. Secretary.

## HEALTH & FAMILY WELFARE DEPARTMENT

### NOTIFICATION

*Shimla-171002, 17th November, 2008*

**No. HFW-B(A)2-8/2008.**—In partial modification of this department notification of even number dated 19.8.2008, the Governor of Himachal Pradesh is pleased to reconstitute the Executive Committee at Medical College/Dental Colleges level as under :-

1.	Principal of concerned Medical/Dental Colleges.	Chairman
2.	Concerned Deputy Commissioner or their representative (Deputy Commissioner, Shimla and Deputy Commissioner, Kangra .	Member
3.	Sr. Medical Superintendent of the concerned Hospital.	Member-Secretary
4.	Additional/Joint Director of Medical Education	Member
5.	President of the Faculty Association	Member
6.	ACF/S.O.(Finance) working in the Medical College Rogi Kalyan Samiti.	Member

By Order,  
Sd/-  
Principal Secretary.

## HEALTH & FAMILY WELFARE DEPARTMENT

### NOTIFICATION

*Shimla-171002, the 19th August, 2008*

**No. HFW-B(A)2-8/2008.**—In supersession of this department Notification No. Health-A(9)1/2000 dated 15-1-2002 and other notifications issued thereafter in this regard, the Governor of Himachal Pradesh is pleased to notify a new policy for Rogi Kalyan Samities and to restructure and re-constitute the Rogi Kalyan Samities (RKS) in the Govt. Health Institutions in the State in order to streamline and strengthen these bodies, as per the scheme mentioned below, with immediate effect:-

### **Principles to Guide Functioning of Rogi Kalyan Samities Participation and Capacity Building:**

- RKS will function within the overall framework of encouraging Panchayati Raj institutions to have a role in their functioning and will have a representative and broad based Governing Body for overall supervision and control.
- Appropriate measures will be put in place to build the capacity of RKS functionaries.

### **Improved focus on patient care and the poor**

- RKS will have a stronger focus on patient welfare and strive to provide cashless hospital services to the most vulnerable groups. They may also endeavour to provide subsidized food and stay to patients and their attendants and improve the referral transport to and from the institution.
- RKS will endeavour to implement various patient welfare schemes like Health Insurance, Rashtriya Arogya Nidhi, Red Cross, etc. launched by the State and Central Govt. from time to time.

### **Autonomy and accountable management**

- The responsibilities and structure of the Governing Body and the Executive Committee will be clearly defined and Executive Committee will be empowered for day-to-day running of the institution within the budget approved by Governing Body.
- The process of annual budgeting , approval of Governing Body, Audit, Annual Report and Annual General Body meeting and Social Audit will be institutionalized .
- The RKS are empowered to hire and manage essential staff including those funded through Govt. grants.
- The RKS are empowered to develop and manage the institution premises by drawing up appropriate long term plans for utilization of infrastructure and other resources for improved service provision.
- The RKS are empowered to prescribe, collect, retain and use the diagnostic test, procedure fees and user charges at the institution level and also receive and utilize the annual capital, maintenance and untied grants from various sources.
- Appropriate GIA rules will be notified by the Department for capital and maintenance grants to flow to RKS from the State budget provisions in this regard.

### **Monitoring and Evaluation of Services**

- An RKS Cell with requisite manpower will be constituted at Directorate level to monitor and evaluate the functioning of RKS in the State.
- An annual report will be brought out to enable measuring performance and comparison among various RKS.
- An appropriate mechanism to encourage /honour better performing RKS in terms of patient satisfaction will be formulated .
- External evaluation of the functioning of RKS as reflection in patient/client perception through independent agencies like Department of Economics and Statistics will be conducted .

### Composition of RKS

**The Composition of the Governing Body and Executive Committee of the RKS at different level will be as follows:-**

#### At Medical College Hospital Level

##### Governing Body

1.	Hon'ble Health & Family Welfare Minister	Chairman
2.	Principal Secretary (Health)	Vice Chairman
3.	Local MLA Member	
4.	Mayor or Chairperson of the Local Municipal Body	Member
5.	Director Medical Education and Research	Member
6.	Deputy Commissioner of the District concerned	Member
7.	Principal of the Medical College	Member
8.	Chief Medical Officer of the concerned District	Member
9.	Medical Superintendent of the Hospital	Mem. Secy.
10.	President of the Beopar Mandal	Member
11.	President of the Rotary /Lions Club/ Bharat Vikas Parishad/ Sewa Bharti/Arogya Bharti	Member
12.	Two members of NGOs working in health sector / Blood Donations	Member
13.	President of the Medical College Faculty Association,	Member
14.	Two Women Social Workers to be nominated by Chairman	Member
15.	President of the para medical staff	Member
16.	President of the Ministerial Staff	Member
17.	One member from State Red Cross nominated by Chairman	Member
18.	Superintending Engineer H.P.P.W.D.	Member
19.	Superintending Engineer I.P.H.	Member
20.	Superintending Engineer Electricity	Member
21.	Representative of Pollution Control Board	Member
22.	ACF / SO (Finance) of the Medical College	Member
23.	Two people having special contributions towards health sector to be nominated by Chairman	Member
24.	One representative of Local Press Club Member	

##### Executive Committee

1.	Principal of the Medical College	Chairman
2.	Chairperson of appropriate Local Body	Member
3.	Medical Superintendent of the Hospital	Member Secretary
4.	Joint Director of Medical Education	Member
5.	President of the Faculty Association	Member
6.	ACF / SO (Finance) of the Medical College	Member

#### Rogi Kalyan Samities at District level Hospital

##### Governing Body

1.	Dy. Commissioner	Chairman
2.	Chief Medical Officer	Member
3.	Chairman/Chairperson of Zila Parishad	Member
4.	President of local Panchayat / Nagar Panchayat/MC	Member

5.	President of the Beopar Mandal	Member
6.	Medical Superintendent / SMO I/C of the Hospital	Member Secretary
7.	Medical Officer Health	Member
8.	Two members of NGOs to be nominated by the Hon'ble Health Minister	Member
9.	President of the Rotary / Lions Club / Bharat Vikas Parishad/ Sewa Bharti / Arogya Bharti	Member
10.	Deputy Director Elementary Education	Member
11.	Project Officer DRDA	Member
12.	District Welfare Officer	Member
13.	District Panchayat Officer	Member
14.	District Ayurvedic Officer	Member
15.	Project Officer ICDS	Member
16.	ACF / SO (Finance) CMO office	Member
17.	Secretary Red Cross of the district	Member
18.	Executive Engineer IPH	Member
19.	Executive Engineer PWD	Member
20.	One representative from Local Press Club	Member
21.	Representatives of Medical Employee Association	Member

**Special Invitees:-**All Hon'ble MLAs of the district will be special invitees.

**Executive Committee**

1.	CMO of the district	Chairman
2.	Pradhan of the local Panchayat / Nagar Panchayat / MC	Member
3.	MS / SMO I/C of the District Hospital	Member Secretary
4.	Project Officer ICDS / Representative of D.C.	Member
5.	ACF / SO (Finance) CMO office	Member

**Rogi Kalyan Samities at CHC / CH / SDH / Ref. Hosp. level**

**Governing Body**

1.	Sub Divisional Officer (Civil)	Chairman
2.	Block Medical Officer	Member
3.	Zila Parishad member of the area	Member
4.	BDC member of the area	Member
5.	Pradhan of the local Panchayat / Nagar Panchayat / MC	Member
6.	SMO I/C of the CHC / CH / SDH / Ref. Hosp.	Member Secretary
7.	President Beopar Mandal of the locality	Member
8.	CDPO of the Block	Member
9.	Block Development Officer	Member
10.	Tehsil Welfare Officer	Member
12.	Panchayat Inspector	Member
13.	AE IPH of the area	Member
14.	AE PWD of the area	Member
15.	BPEO of the area	Member
16.	Two representatives from local NGOs to be nominated by the Hon'ble Health Minister as deemed necessary.	Member
17.	One Health Supervisor to be nominated by Block Medical Officer	Member
18.	One Health Educator from the Block to be nominated by Block Medical Officer	Member
19.	Sub-Divisional Ayurvedic Medical Officer or AMO nominated by District Ayurvedic Officer	Member

20. Superintendent of the BMO Office	Member
21. Block Programme Manager of the BMO office	Member
22. Block Accountant of the BMO office	Member
23. One representative from Local Press Club	Member
24. Representative of Medical Employees Association at local level	Member

**Special Invitees:-**All Hon'ble MLAs of the area concerned will be special invitees.

#### **Executive Committee**

1. BMO of the area	Chairman
2. Pradhan of the local Panchayat / Nagar Panchayat / MC	Member
3. SMO I/C of the CHC / CH / SDH / Ref. Hosp.	Member Secretary
4. CDPO of the Block	Member
5. Superintendent of the BMO Office	Member
6. Block Accountant of the BMO office	Member

#### **Rogi Kalyan Samities at PHC level Governing Body**

1. Block Medical Officer	Chairman
2. Pradhan of the Local Gram Panchayat / Nagar Panchayat Pradhan	Member
3. BDC member of the area	Member
4. MO I/C of the PHC	Member Secretary
5. ICDS supervisor of the area	Member
6. JE IPH of the area	Member
7. JE PWD of the area	Member
8. Head Master of the local Elementary School	Member
9. Pharmacist / Lab. Tech. of the PHC	Member
10. Two representatives from NGOs active in the area to be nominated by Block Medical Officer	Member
11. One Health Supervisor to be nominated by Block Medical Officer	Member
12. Health Educator from the Block	Member
13. President of the Mahila Mandal of the locality	Member
14. One Ayurvedic Medical Officer working in the feeding area of the PHC to be nominated by District Ayurvedic Officer	Member
15. Block Programme Manager of the BMO office	Member
16. Block Accountant of the BMO office	Member

#### **Executive Committee**

1. MO I/C of the PHC	Chairman
2. Local ward member of the Panchayat	Member
3. Pharmacist / Lab Tech. of the PHC	Member Secretary
4. ICDS supervisor of the area	Member
5. Block Accountant of the BMO office	Member

#### **Annual budgeting and report by the RKS**

The Rogi Kalyan Samities will prepare their annual budget on formats as per proforma given at Annexure-A & B and it would be approved by the governing body of the Rogi Kalyan Samiti before the start of the financial year. The executive committee shall have full powers to utilize the budget and make expenditure within the budget approved by the governing body. The RKS will also get their accounts audited by a Chartered Accountant annually and report thereof.

will be placed before the governing body . In addition the accounts of the RKS will be subject to audit by the Principal Accountant General, Himachal Pradesh as per schedules notified by that office.

**3.2** The RKS will prepare an annual report on their activities and supply information that would inter-alia include the following matters to enable an assessment and comparison of their performance:-.

1. Outdoor patients treated
2. Percentage increase in OPD load over the previous year
3. Indoor patients treated
4. Percentage increase in IPD load over the previous year
5. Overall utilization of bed capacity
6. No. of BPL patients assisted and amount spent on services to BPL families
7. No. of Institutional deliveries facilitated.
8. No. of JSY beneficiaries benefited.
9. No. of minor surgeries conducted.
10. No. of major surgeries conducted.
11. No. of cataract operations conducted.
12. No. of referrals made.
13. No. of Lab. tests performed
14. No. of X-rays and ultra sounds performed.
15. Patients attended to per Medical Officer.
16. School Health Camps organized
17. Per capita resources raised from different sources proportionate to relevant administrative unit
18. Percentage utilization of RKS budget on different revenue heads.
19. Meetings of Governing Body held
20. Meetings of E.C. held
21. No. of pending audit paras
22. No. of audit paras settled
23. Outstanding advances / receivables
24. PPP initiatives by the RKS

### **State level guidance and monitoring of RKS**

A State RKS Cell will be constituted at the Directorate level to monitor the performance of RKS and guide them.

### **The function of the State level Cell will be to :-**

- i) Issue directions/guidance to RKS from time to time to ensure these function in line with the principles enunciated in this notification.
- ii) Ensure appropriate client perception evaluation annually.
- iii) Prepare annual State Level Report on the basis of reports received, audit reports and evaluation conducted.
- iv) Design and ensure implementation of appropriate training and capacity building of members and staff of RKS.

The State Level Cell will report to the officer in charge and comprise the following :-

1. Superintendent, Grade-II
2. Dealing Assistant
3. Statistical Assistant
4. Computer (2)

### Reward / honour of Best Performing RKS

Based on the reports submitted, marks will be allocated for performance and Best Performing RKS will be honored at a State Level Function each year on the basis of following criteria with 10% weight age to each. The reward amount will be met from NRHM allocations.

1. OPD load as percentage of population of feeding area
2. IPD load as percentage of population of feeding area
3. Percentage increase in IPD over the last year
4. Percentage increase in IPD load over the last year.
5. OPD patients attended to per M.O.
6. Percentage increase in performance in institutional and JSY deliveries
7. Percentage increase in diagnostic tests and major and minor procedures
8. Percentage increase in over all resource mobilization
9. Percentage increase in resource utilization on specified patient services
10. Performance on regularity of meetings, audit para settlement and special initiatives.

This issues with the concurrence of Finance Department vide their U.O.No.Fin.(C)B(15)-3/97 dated 12.6.2008.

By Order,  
Sd/-  
Principal Secretary.

## URBAN DEVELOPMENT DEPARTMENT

### NOTIFICATION

*Shimla-2, the 2nd January, 2009*

**No. UD-A(1)-2/2006- Mandi.**—In exercise of the powers vested in him under Sub-Section (2) of Section 27 of the Himachal Pradesh Municipal Act, 1994(Act No. 13 of 1994) read with sub-rule (6) of rule 7, rule 8 and rule 9 of the Himachal Pradesh Municipal (Reservation and Election to the office of President/Vice President) Rules, 1995, the Governor of Himachal Pradesh is pleased to notify in the official gazette the election of President/ Vice-President in respect of Municipal Council Mandi as under:—

Name & Address of Elected President	Name & Address of Elected Vice-President
Sh. Hemant Raj R/o House No. 33/10 Upper Bhagwahan Muhalla, Mandi, Distt. Mandi.	Sh. Tosh Kumar R/o House No. 18/5 Palace Colony Mandi, Distt. Mandi.

By order,  
Sd/-  
Principal Secretary.

**लोक निर्माण विभाग****शुद्धि पत्र**

शिमला-2, 2 जनवरी, 2009

**सं० पी०बी०डब्ल्यू० (बी०)एफ(5)170/2008.**—इस विभाग द्वारा जारी की गई संमसंख्यक अधिसूचना दिनांक 25-10-2008 गांव हार चक्कियां, उप तहसील हार चक्कियां, जिला कांगडा में रानीताल-कोटला सड़क हेतु धारा-4 भू-अर्जन अधिसूचना की विवरणी में 'तहसील' के स्थान पर 'उप तहसील' पढ़ा जाए ।

**शुद्धि पत्र**

शिमला-2, 2 जनवरी, 2009

**सं० पी०बी०डब्ल्यू०(बी०)एफ(5)351/2007.**—इस विभाग द्वारा जारी की गई संमसंख्यक अधिसूचना दिनांक 4-10-2008 की विवरणी में गांव का नाम 'बोदल बल्ला' के स्थान पर 'बोदड बल्ला' पढ़ा जाए ।

**शुद्धि पत्र**

शिमला-2, 2 जनवरी, 2009

**सं० पी०बी०डब्ल्यू० (बी०)एफ(5)179/2008.**—इस विभाग द्वारा जारी की गई संमसंख्यक अधिसूचना दिनांक 17-11-2008 गांव खैरियां, तहसील ज्वाली, जिला कांगडा में रानीताल-कोटला सड़क हेतु धारा-4 भू-अर्जन अधिसूचना में कुल किता 42 के स्थान पर 45 पढ़ा जाए । रकवा यथावत रहेगा ।

**शुद्धि पत्र**

शिमला-2, 2 जनवरी, 2009

**सं० पी०बी०डब्ल्यू० (बी०)एफ(5)181/2008.**—इस विभाग द्वारा जारी की गई संमसंख्यक अधिसूचना दिनांक 21-11-2008 गांव नढोली, तहसील ज्वाली, जिला कांगडा में रानीताल-कोटला सड़क हेतु धारा-4 भू-अर्जन अधिसूचना में कुल रकवा '0-38-97' के स्थान पर '0-38-93' है० पढ़ा जाए ।

शिमला-2, 26 दिसम्बर, 2008

**शुद्धि पत्र**

**सं०पी०बी०डब्ल्यू० (बी०)एफ(7)1-139/2006.**—इस विभाग द्वारा जारी की गई भू-अर्जन अधिनियम, 1894 की धारा-6 व 7 की संमसंख्यक अधिसूचना दिनांक 20-3-2008 में गांव शान्तला, तहसील रक्कड, जिला कांगडा में रक्कड-शान्तला सड़क हेतु खसरा नम्बर 346/1 के स्थान पर 346 पढ़ा जाये । कुल किता एवं रकवा यथावत रहेगा ।

आदेश द्वारा  
हस्ता/-  
सचिव ।